

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 51426/2024

[Arising out of impugned final judgment and order dated 07-07-2022 in CRLA No. 1387/2013 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

SANJAY SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No.266055/2024-CONDONATION OF DELAY IN FILING and IA
No.266056/2024-EXEMPTION FROM FILING O.T.)

Date : 25-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. Ansar Ahmad Chaudhary, AOR
Mr. Hitesh Kumar Mishra, Adv.
Mr. Md. Anas Chaudhary, Adv.
Mr. Mohd. Sharyab Ali, Adv.
Ms. Shehla Chaudhary, Adv.
Mr. Jazib Siddiqui, Adv.
Mr. Sanjay Gyan, Adv.
Mr. Rahul Mohod, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Issue notice, returnable in four weeks.
3. In addition to the usual mode, liberty is granted to the petitioner to serve notice through the Standing Counsel for the respondent/State.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(POOJA SHARMA)
COURT MASTER